

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the **13th** day of **March 2019**

ORIGINAL APPLICATION NO. 330/1550 of 2015

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

Jai Narayan Patel, S/o Late Ram Raj,
R/o Village Bahadar, Tehsil Maja,
District Allahabad.

.....Applicant.

VE R S U S

1. Union of India through the Ministry of Railways, New Delhi &
Another.

.....Respondents

Advocates for the Applicants : Shri R. B. Singh & Shri M. K. Verma
Advocate for the Respondents : Shri Chandra Shekhar Rai.

ORDER

1. List revised.
2. None present for the applicant. Shri Chandra Shekhar Rai, learned counsel for the respondents is present.
3. On perusal of file, it is seen that on last two dates i.e. on 10.12.2018 and 28.02.2019 counsel for the applicant was not present to

pursue the case. Today also, no one is present on behalf of the applicant. It seems that the applicant has lost interest in pursuing the case.

4. Accordingly, O.A. is dismissed in default and for non prosecution. No order as to costs.

**(RAKESH SAGAR JAIN)
MEMBER-J**

/Shashi/